

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Miscellaneous Application No. 85050 of 2020

(On behalf of Appellant)

Service Tax Appeal No. 88603 of 2018

(Arising out of Order-in-Original No. 25/SKV/TH CGST/2018-19 dated
08.05.2018 passed by the Commissioner of CGST & Central Excise, Thane)

M/s. Enterprising Enterprise

Appellant

Shop No.17, Sodawala Lane,
Borivali (W), Mumbai 400 092.

Vs.

Commissioner of CGST, Thane

Respondent

3rd & 5th Floor, ACCFL House, Road No.22,
Wagle Industrial Estate, Thane 400 604.

Appearance:

None for the Appellant

Shri S.K. Hattangadi, Assistant Commissioner, Authorised
Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/87376/2021**

Date of Hearing: 22.12.2021

Date of Decision: 22.12.2021

PER: BENCH

In this matter, the issue has been settled under Sabka
Vishwas (Legacy Dispute Resolution) Scheme, 2019 and SVLDRS
Form-IV filed.

2. Learned AR confirms the same.

3. Since the issue has been settled under SVLDRS, the appeal
is dismissed as withdrawn. The miscellaneous application filed by
the appellant is allowed.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**